

DRONE DESTINATION LIMITED			
(formerly known as Drone Destination Private Limited)			
Regd Office: C-13, Ground Floor, Panchsheel Enclave, New Delhi - 110017			
CIN : U60200DL2019PLC349951			
Tel : 011-41050607, Email : info@thedronedestination.com, Website : www.thedronedestination.com			
STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON SEPTEMBER 30, 2023 PREPARED IN COMPLIANCE WITH THE ACCOUNTING STANDARDS			
(Amount in Rs. Thousand)			
STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE HALF YEAR ENDED ON SEPTEMBER 30, 2023			
Particulars	Half Year Ended	Half Year Ended	Year ended
	30/09/2023	30/09/2022	31/03/2023
	(Unaudited)	(Unaudited)	(Audited)
Total income from operations (net)	54751.31	30519.62	120722.41
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	5079.52	765.46	33013.26
Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary Items)	5079.52	765.46	33951.41
Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary Items)	3884.42	572.80	25.62
Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period(after tax) and Other Comprehensive Income (after tax))	3884.42	572.80	25624.02
Paid up Equity Share Capital	242999.98	1100.00	50000.00
Reserves (excluding Revaluation Reserve)	4895.07	859.41	25910.63
Securities Premium Account	-	-	-
Net worth	551957.03	1959.41	176010.63
Paid up Debt Capital/ Outstanding Debt	-	-	-
Outstanding Redeemable Preference Shares	-	-	-
Debt Equity Ratio	0.08	24.68	0.32
Earnings Per equity Share (of Rs.10/each) (for continuing and discontinuing operations)			
(a) Basic:	0.24	5.21	26.08
(b) Diluted:	0.24	5.21	26.08
Capital Redemption Reserve	-	-	-
Debtenture Redemption Reserve	-	-	-
Debt Service Coverage Ratio	2.80	1.12	7.58
Interest Service Coverage Ratio	5.98	4.18	39.44
NOTE:			
1. Above results were reviewed by Audit Committee and taken on record by the Board of Directors in their meeting held on November 10, 2023.			
2. The above is an extract of the detailed format of half year ended Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the half year ended Unaudited Financial Results are available on the Stock Exchange website (www.nseindia.com) and Company's website (www.thedronedestination.com).			
3. The above results have been prepared in accordance with Companies (Accounting Standards) Rules, 2021(These Rules supersede Companies (Accounting Standards) Rules, 2006, as amended from time to time and other recognised accounting practices and policies to the extent applicable).			
4. The impact of changes if any arising on enactment of the Code on Social Security, 2020 will be assessed by the Company after the effective date of the same and the rules thereunder are notified.			
5. Figures pertaining to the previous period have been rearranged/ regrouped, wherever considered necessary, to make them comparable with those of the current period.			
For and on behalf of the Board of Directors			
Drone Destination Limited			
(formerly known as Drone Destination Private Limited)			
Sd/-			
(Chirag Sharma)			
Managing Director			
DIN: 95271919			
Place : New Delhi			
Date:- 10.11.2023			

Gujarat State Investments Limited						
Registered Office: 6 th Floor, HK House, Ashram Road, Ahmedabad-380009						
CIN : U64990GJ1988SGC010307						
Extracts of unaudited standalone financial results for quarter and six months ended on September 30, 2023						
(Rs. In Lakhs except Earnings per share)						
Sr. No.	Particulars	Three Months Ended		Half Year Ended		Year Ended
		30-09-2023	30-06-2023	30-09-2022	30-09-2023	31-03-2023
		(Reviewed)	(Reviewed)	(Reviewed)	(Reviewed)	(Audited)
1	Total Income from Operations (net)	28,942.53	8,858.53	181.80	29,124.33	8,924.82
2	Net Profit / (Loss) for the period (before Tax, Exceptional items)	28,887.90	8,806.64	152.27	29,040.18	8,840.77
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	28,887.90	8,806.64	152.27	29,040.18	8,840.77
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	25,547.41	7,932.39	138.35	25,685.77	7,959.48
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	25,547.34	7,932.31	138.31	25,685.66	7,959.47
6	Paid up Share Capital	1,04,276.91	1,04,276.91	1,04,276.91	1,04,276.91	1,04,276.91
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet) as on 31.03.2023	-	-	-	-	67,093.56
8	Security Premium Account	-	-	-	-	-
9	Networth	1,97,056.15	1,76,427.38	1,71,508.79	1,97,056.15	1,76,427.38
10	Paid up Debt Capital / Outstanding Debt	3,36,000.00	4,38,500.00	3,36,000.00	3,36,000.00	3,36,000.00
11	Outstanding Redeemable Preference Shares	-	-	-	-	-
12	Capital Redemption Reserve	5,200.00	5,200.00	5,200.00	5,200.00	5,200.00
13	Debt Equity Ratio	1.71	2.49	1.96	1.71	2.49
14	Debtenture Redemption Reserve	-	-	-	-	-
15	Debt Service Coverage Ratio	N.A.	N.A.	N.A.	N.A.	N.A.
16	Interest Service Coverage Ratio	N.A.	N.A.	N.A.	N.A.	N.A.
17	Earning per share of Rs. 10/- each					
	Basic (in Rs.)	2.45	0.76	0.01	2.46	0.76
	Diluted (in Rs.)	2.45	0.76	0.01	2.46	0.76
Notes:						
1. The above is an extract of the detailed format of quarter and half year ended financial results filed with the Stock Exchanges under Regulation 52 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. These financial results were reviewed by the Audit Committee, and were approved by the Board of Directors, in their respective meetings held on November 10, 2023. This financial statement for the quarter and six months ended have been reviewed by the Statutory Auditors of the company and have issued unmodified limited review report on the same.						
2. The above results have been prepared in accordance with recognition and measurement principles laid down Indian Accounting Standards (Ind AS) - 34 Interim Financial Reporting, notified under Section 133 of the Companies Act, 2013, read together with the Companies (Indian Accounting Standards) Rules, 2015, as amended from time to time, and other accounting principles generally accepted in India.						
3. The above Unaudited Standalone Financial Results for the quarter and six months ended on September 30, 2023 are available on the website of NSE Limited (www.nseindia.com) and website of the company (www.gujstl.in).						
4. Previous Period's Year's figures have been regrouped and reclassified, wherever necessary.						
For and on Behalf of Board of Directors						
Gujarat State Investments Limited						
Director						
Date : November 10, 2023						
DIN: 07943985						

JASH ENGINEERING LIMITED	
CIN: L28910MP1973PLC001226	
Registered Address: 31, Sector-C, Sanwer Road, Industrial Area, Indore 452015, M.P., India	
Phone:- 0731-6732700 Email:- info@jashindia.com, Website:- www.jashindia.com	
INFORMATION REGARDING EXTRA ORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING/OTHER AUDIO VISUAL MEANS ("VC/OAVM")	
Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the members of the company will be convened through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with applicable provisions of the Companies Act 2013 and the rules notified thereunder, read with General Circulars and Circulars issued by Securities & Exchange Board of India ("SEBI Circular").	
The EGM of the company will be held on Tuesday, December 5th, 2023 at 11.00 AM (IST), through VC/OAVM facility provided by Link Intime India Pvt. Ltd. Registrar and Transfer Agent of the company, to transact the business as set out in the Notice convening the EGM. The member can attend and participate in the EGM only through VC/OAVM as no provision has been made to attend the EGM in person. The attendance through VC/OAVM will be counted for the purpose of reckoning the quorum for the EGM.	
In compliance with the MCA and SEBI Circular(s), the notice setting out the business to be transacted at the EGM of the company will be sent electronically to those members whose email address is registered with the company/ Depository participant(s) as on cutoff date i.e. 3rd November 2023. No physical copies of the notice would be sent to any member. The Notice of the EGM will also be available on the Company's website at www.jashindia.com and on the website of Stock Exchange i.e. National Stock Exchange of India Limited at www.nseindia.com.	
Manner of casting vote(s) through e-voting	
Members will have an opportunity to cast their vote(s) on the business as set out in the Notice of the EGM through remote e-voting facility ("remote e-voting"). The facility for e-voting will also be made available during the EGM to those members who could not cast their vote(s) by remote e-voting. The detailed procedure for e-voting before as well as during the EGM will be provided in the Notice of the EGM.	
Members who do not receive email or whose email address is not registered with the Company/ Depository Participant(s), may generate login credentials by following instructions given in the Notice of EGM. The same login credentials can also be used for attending the EGM through VC/OAVM.	
Members are requested to carefully read all the notes set out in the Notice of the EGM and in particular, instructions for joining the EGM and manner of casting votes through e-voting.	
In compliance with provisions of Section 108 of the Companies Act, 2013 and the rules made there under, as amended, read with SEBI (LODR) Regulations, 2015. The details of e-voting are as under:	
1. Date of Dispatch of Notice - 10th November 2023	
2. The e-voting period begins on December 02, 2023 at 9.00 a.m. and ends on December 04, 2023 at 5.00 p.m. During this period, shareholders of the Company holding shares as on the cut-off date i.e. November 28th, 2023, may cast their vote electronically.	
3. Members who have cast their vote by e-voting may attend the meeting but shall not be entitled to cast their vote again.	
4. The remote e-voting module shall be disabled for voting after the expiry of the date and time mentioned above. Once the vote on resolution(s) is cast by the members, the members shall not be allowed to change it subsequently.	
Shareholders holding shares in electronic form and who have not updated their email or KYC details are requested to register/update the details in their demat account, as per the process advised by their DP(s).	
All the documents referred to in the accompanying notice and the statement pursuant to Section 102(1) of the Companies Act, 2013 shall be available for inspection through electronic mode. Members are requested to write to the Company on info@jashindia.com / csjash@jashindia.com for inspection of said documents.	
For further information / clarification/ assistance in respect of e-voting and KYC related matters, concern shareholders are requested to contact the Registrar and Transfer Agent of the Company and/ or the Company at below mentioned address:	
Link Intime India Private Limited C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West) Mumbai, Maharashtra - 400083 E-mail: rmt.helpdesk@linkintime.co.in	
Jash Engineering Ltd. CIN: L28910MP1973PLC001226 31, Sector-C, Sanwer Road, Industrial Area, Indore - 452001 (M.P.) Phone: 07316732700 E-mail: info@jashindia.com	
By the order of the Board	
Jash Engineering Limited	
Sd/-	
Tushar Kharapade	
Company Secretary	
Place: Indore	
Date: 10/11/2023	

Mahim Branch : Mohammedin House, Behind Shaffi Mansion, 57, Lady Jamsheji Marg, Mahim, Mumbai-400016. Telephone: 022-24466538/24453999. Email: bmmms0617@centralbank.co.in	
Central Office: Chandra Mukhi, Nariman Point, Mumbai-400021	
POSSESSION NOTICE (For Immovable Property) [See Rule 8(1)]	
Whereas, The undersigned being the Authorized Officer of the Central Bank of India, MAHIM Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30.06.2023 calling upon the Borrower Mr. Kiran Shankar Patil to repay the amount mentioned in the notice being Rs. 7,34,491.21 (Rupees Seven Lakh Thirty Four Thousand Four Hundred Ninety One Paise Twenty One only) + interest within 60 days from the date of receipt of the said notice.	
The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 9 of the said Rules on the 08 th day of November of the year 2023. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India, Mahim Branch for an amount of Rs. 7,34,491.21 (Rupees Seven Lakh Thirty Four Thousand Four Hundred Ninety One Paise Twenty One only) + interest and interest and other charges thereon.	
DESCRIPTION OF THE IMMOVABLE/MOVEABLE PROPERTY	
Flat no. 12, Fourth Floor, Jagchandra CHS Ltd, Survey No. 1600 and 1601, Bail Bazar Bhowiada, Village: Kalyan, Tal: Kalyan, Dist: Thane-421301	
Date : 08/11/2023	
Place : Mumbai	
Principal Borrower : Mr. Kiran Shankar Patil	
Flat No. 12, Fourth Floor, Jagchandra CHS Ltd, MSEB Colony Vallipir Road	
Bail Bazar, Bhowiada, Kalyan, Thane - 421301	

LANDMARC LEISURE CORPORATION LIMITED				
CIN: L65990MH1991PLC060535				
Reg. Office: 303, Raaj Chamber, 115 R.K. Paramhans Marg (Old Nagardas Road), Near Andheri Station Subway, Andheri - East, Mumbai, Maharashtra, 400069.				
Website: www.llcl.co.in Tel. No.: 022-61669190/91/92 Email ID: grievances@llcl.co.in				
EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2023				
(₹ In Lakhs)				
Sr. No.	Particulars	Quarter ended	Year ended	Quarter ended
		30-Sep-23	30-Sep-23	30-Sep-22
		Unaudited	Unaudited	Unaudited
1	Total Income from Operations	12.86	22.82	7.03
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	-5.19	-24.67	-276.72
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	-5.19	-24.67	-276.72
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	-5.19	-24.67	-276.72
5	Total Comprehensive Income for the period (after tax)	-5.19	-24.67	-276.72
6	Equity Share Capital (Face Value of Re. 1/- each)	8000.00	8000.00	8000.00
7	Earnings Per Share (of Re. 1/- each) (for continuing and discontinued operations) -			
	1. Basic :	0.00	0.00	0.00
	2. Diluted :	0.00	0.00	0.00
Notes:				
a. The above Results have been reviewed by the Audit Committee and taken on Record by the Board of Directors at its meeting held today.				
b. The above is an extract of the detailed format of Standalone Financial Results for the quarter ended September 30, 2023, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Standalone Financial Results for the quarter ended September 30, 2023 are available on the websites of BSE (www.bseindia.com) and Company's website (www.llcl.co.in)				
Landmarc Leisure Corporation Limited				
Sd/-				
K. R. Mahadevan				
Whole Time Director				
DIN: 07485859				
Date : November 9, 2023				
Place : Mumbai				

FORM B PUBLIC ANNOUNCEMENT	
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF COX AND KINGS GLOBAL SERVICES PRIVATE LIMITED (IN LIQUIDATION)	
Sl.No	PARTICULARS
	DETAILS
1.	Name of corporate debtor
2.	Date of incorporation of corporate debtor
3.	Authority under which corporate debtor is incorporated / registered
4.	Corporate Identification No. / Limited Liability Identification No. of corporate debtor
5.	Address of the registered office and principal office (if any) of corporate debtor
6.	Date of closure of Insolvency Resolution Process
7.	Liquidation commencement date of corporate debtor
8.	Name and registration number of the insolvency professional acting as liquidator
9.	Address and e-mail of the liquidator, as registered with the Board
10.	Address and e-mail to be used for correspondence with the liquidator
11.	Last date for submission of claims
Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the M/s. Cox and Kings Global Services Private Limited (in Liquidation) on November 09, 2023. The stakeholders of M/s. Cox and Kings Global Services Private Limited (in Liquidation) are hereby called upon to submit their claims with proof on or before December 09, 2023, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.	
Rajkumar Feru Gupta Liquidator Cox and Kings Global Services Private Limited	
Date: 10th November, 2023 Place: Mumbai	

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF MPF SYSTEMS LIMITED	
RELEVANT PARTICULARS	
1.	Name of corporate debtor
2.	Date of incorporation of corporate debtor
3.	Authority under which corporate debtor is incorporated / registered
4.	Corporate Identification No. of corporate debtor
5.	Address of the registered office and principal office (if any) of corporate debtor
6.	Insolvency commencement date in respect of corporate debtor
7.	Estimated date of closure of insolvency resolution process
8.	Name and registration number of the insolvency professional acting as interim resolution professional
9.	Address and e-mail of the interim resolution professional, as registered with the Board
10.	Address and e-mail to be used for correspondence with the interim resolution professional
11.	Last date for submission of claims
12.	Classes of creditors, if any under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench I has ordered the commencement of a corporate insolvency resolution process of the MPF SYSTEMS LIMITED on 08th November, 2023 and date of Intimation of orders 10th November, 2023. The creditors of MPF SYSTEMS LIMITED, are hereby called upon to submit their claims with proof on or before 24th November, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.	
Raghunath Sabanna Bhandari Interim Resolution Professional (Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276)	
Date: 11-11-2023 Place: Mumbai	

BOMBAY WIRE ROPES LIMITED		
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